

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 17**

**IA 1727/2024 (NEW IA) in C.P. (IB)/474(MB)2022**

CORAM:

**SH. PRABHAT KUMAR          JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **17.04.2024**

NAME OF THE PARTIES:      **SES      ENERGY      SERVICES      INDIA**  
   **PRIVATELIMITED**

Sections 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1727/2024 (NEW IA) in C.P. (IB)/474(MB)2022**

- 1) Ms. Kapoor, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Resolution Professional of the Corporate Debtor to place on record the updated list of creditors and the revised constitution of the Committee of Creditors in terms of Regulation 28(2) of the CIRP Regulations read with Section 60(5) of the Code pursuant to the Admission of the claim of the New Creditor. Additionally, there has been assignment of debt from some of the existing members of CoC to Citoc Ventures Private Limited ("Assignee"), an existing member of the CoC of the Corporate Debtor.

3) The updated list of creditors of the Corporate Debtor as on 22.03.2024, is taken on record. No order is called for. The Interlocutory Application bearing IA No. 1727 of 2024, is disposed of as Allowed.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare